

PUNJAB VIDHAN SABHA

Bill No. 16-PLA-2017

**THE PUNJAB MUNICIPAL CORPORATION
(AMENDMENT) BILL, 2017**

A

BILL

further to amend the Punjab Municipal Corporation Act, 1976.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Municipal Corporation (Amendment) Act, 2017.

Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Municipal Corporation Act, 1976, in section 6, for sub-sections (2) and (3), the following sub-sections shall be substituted, namely :—

Amendment in section 6 of Punjab Act 42 of 1976.

“(2) One-half of the total number of seats reserved under clause (a), shall be reserved for women belonging to the Scheduled Castes :

Provided that a fraction of a seat shall not be treated as a seat for the purpose of reservation.

(3) One half (including the number of seats reserved for women belonging to the Scheduled Castes) of the total number of seats to be filled by direct election shall be reserved for women and such seats may be allotted by rotation to different wards in the City :

Provided that a fraction of a seat shall not be treated as a seat for the purpose of reservation .”.

STATEMENT OF OBJECTS AND REASONS

The State Government has decided that provision may be made to empower the women by giving more representation in ULB's in State of Punjab. Accordingly, the present Bill, i.e. the "The Punjab Municipal Corporation (Amendment) Bill, 2017" aims at increasing the representation for women from one third to one half in ULB's in Punjab and requires to make suitable amendments in the "The Punjab Municipal Corporation Act, 1976".

Hence this Bill.

NAVJOT SINGH SIDHU,

Local Government Minister, Punjab.

CHANDIGARH :
The 21st June, 2017.

SHASHI LAKHANPAL MISHRA,,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 21st June, 2017 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).